

Shri Satish Chandra: There is a training-cum-production centre being run by the U.P. Government at Lucknow. Two schemes have been sanctioned at Delhi, assistance for which is being given by the Khadi and Village Industries Commission.

Mr. Deputy-Speaker: He wanted an estimate of the cost and how much was borne by the Centre and how much by the State.

Shri Satish Chandra: The Central Government as such do not give any assistance. It is the Khadi and Village Industries Commission which gives this assistance.

Shri R. C. Majhi: How is selection of candidates made?

Shri Satish Chandra: The two co-operative societies which are running these centres at Delhi make their own selection. As far as the Lucknow centre is concerned, it is done by the Directorate of Industries of the U.P. Government.

Shri B. K. Gaikwad: What are the qualifications for students to get admission in such centres?

Shri Satish Chandra: All the qualifications etc. are prescribed by these agencies—the co-operative society or State Government which run the centres. They approach the Khadi and Village Industries Commission for assistance, which is given. Suitable qualifications are prescribed by the co-operative societies in Delhi. We do not know about it.

Mr. M. E. Krishna: May I know the total number of such training institutes in the country, particularly in Andhra Pradesh, and what financial assistance is being given to people who get training to start their own business?

Shri Satish Chandra: If the hon. Member looks into the statement I have placed on the Table, he will find that there are only three such training institutions which have been given aid by the Khadi Commission.

Shri S. M. Banerjee: Kanpur being one of the biggest labour centres, may I know why it has been excluded and why no such centre has been started there especially as Kanpur is a hide flaying centre?

Shri Satish Chandra: I know Kanpur as a centre for tanning and manufacture of leather goods. I do not know that Kanpur is centre for flaying of hides.

Shri N. R. Munisamy: May I know if any special preference is shown to professionals?

Shri Satish Chandra: Naturally for this training only those people who are engaged in the profession shall be admitted.

Shri Venkatasubbalah: May I know whether first preference is given to such of the candidates who are being recommended for training by the Cottage Industries Co-operative Societies?

Shri Satish Chandra: The two centres in which the Khadi Commission has given assistance are the co-operative societies. One is run by the U.P. Government.

Nahan Foundry (Private) Ltd.

*1443. **Shri Subodh Hansda:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Report of the Expert Committee appointed to survey the manufacturing capacity of the Nahan Foundry (Private) Ltd. and also to explore the possibility of modernising it has been examined by Government;

(b) if so, whether all the recommendations have been accepted by Government; and

(c) the recommendations which have since been implemented?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [See Appendix VI, annexure No. 17.]

Shri Subodh Hansda: From the statement, I find there are 30 recommendations. It is also stated that it is primarily for the Board of Directors to consider implementation of the recommendations. May I know which are the recommendations considered by the Board of Directors?

Shri Satish Chandra: I have placed a long statement on the Table.

Mr. Deputy-Speaker: Is it contained there?

Shri Satish Chandra: Yes. It contains the summary of conclusions and recommendations.

Shri Subodh Hansda: Is it a fact that the decision of Government on the Report was kept pending for a long time, and if so, the reasons therefor?

Shri Satish Chandra: It has not been kept pending. Government have accepted all the recommendations of the Committee. But the proper authority to take action is the Board of Directors of the Nahar Foundry. Government have asked them to examine each proposal separately, work out the financial implications and go ahead.

Shri Heda: May I know whether the Foundry is still running at a loss or has started making profits?

Shri Satish Chandra: It has been making profits for the last two years.

श्री अमल हर्षण : मैं यह जानना चाहता हूँ कि इस कमेटी की सिफारिशों के फलस्वरूप इस में जो ज्यादा रुपया लगाया जायेगा, क्या केन्द्रीय सरकार उस पूँजी की व्यवस्था करेगी और वह पूँजी लगाने के बाद उस का उत्पादन कितना बढ़ जायेगा ?

श्री सतीश चन्द्र : कम्पनी से कहा गया है कि वह इस बात का हिसाब किताब लगाए कि उसको कितनी पूँजी की जरूरत होगी और अगर उस को और रुपये की जरूरत हो, तो वह सरकार से कहे। जब उसके एस्टीमेट आ जायेंगे, तो उन पर गौर किया जायेगा।

Shri Dasappa: May I know whether Government have placed any extra funds for the expansion of the Foundry as recommended in item No. 90 at the disposal of the board?

Shri Satish Chandra: All these recommendations have been accepted by the Government in principle and referred to the Board of Directors....

Mr. Deputy-Speaker: In pursuance of that acceptance, have any funds been placed at the disposal of the Board?

Shri Satish Chandra: We have yet to hear from the Board as to how much funds are required.

Production and Export of Jute Goods

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*1444. { **Shrimati Paravathi Krishnan:**
Shri Muhammed Elias:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that there were discrepancies in the figures of production and export of jute goods published by the Indian Jute Manufacturers' Association and the Government of India in 1957;

(b) if so, the reasons therefor; and

(c) what action has been taken in the matter?

The Minister of Commerce (Shri Kanungo): (a) to (c). A statement is placed on the Table of the House. [See Appendix VI, annexure No. 18.]

Shrimati Parvathi Krishnan: May I know what the discrepancies were between the two figures?

Shri Kanungo: The questioner ought to know that.

Shrimati Parvathi Krishnan: I want to know from the Minister.

Mr. Deputy-Speaker: He meant that the hon. questioner noticed some discrepancy and therefore tabled the question. If she had noticed it, she must be in the know of it.